

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) Presently there is no extraction plant of Nickel from nickel ore in the country.

(b) As per National Mineral Inventory prepared by IBM as on 1.4.90, the total 294 MT of Nickel ore (0.5% to 0.9%) is estimated in the country.

(c) and (d) The value of nickel imported during the last 3 years are as follows :-

Year	Value in Rs. '000
1993-94	1395882
1994-95	2310533
1995-96 (Prov.)	2837925

(e) and (f) The Hindustan Zinc Ltd. with Council of Scientific and Industrial Research have signed an MOU on 3rd September, 1996 for setting up a technology proving plant for extraction of nickel from the chromite over burden.

#### **Privatisation of Sukhinda Mines in Orissa**

5559. SHRI CHITTA BASU :  
SHRI BRAHMANAND MANDAL :

Will the Minister of MINES be pleased to state :

(a) whether the Mineral Development Corporation, Orissa has proposed to develop the chrome deposit in Sukhinda Mines, Orissa;

(b) if so, the details therefor;

(c) whether the Government propose to privatise the said mines; and

(d) if so, the reasons therefor ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) to (d) Mineral concessions are granted as per provisions of Mines and Minerals (Regulation and Development) Act, 1957 and rules made thereunder. Any decision in the instant case has to be taken by the Government in accordance with the judgement dated 4.4.1995 of Hon'ble High Court of Orissa in O.J.C. Nos. 7729/93, 4701/94, 3825/94, 5422/94 and 7054/94 etc. and Hon'ble Supreme Court judgement dated 23.7.1996 in S.L.P. Nos. 10838/95, 11391/95, 11392/92 etc.

[Translation]

#### **Temporary Accommodation for MPs**

5560. SHRI VIJAY GOEL : Will the Minister of TOURISM be pleased to state :

(a) whether the Government are aware that the arrangements for the temporary accommodation for Members of Parliament made in Lodhi Hotel are not suitable for them;

(b) if so, the details thereof; and

(c) the comparative profit of Lodhi Hotel in regard to the other hotels ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : (a) and (b) No, Sir. The management of Lodhi Hotel is providing satisfactory services to the guests including Members of Parliament staying in the hotel and no written complaint has been received by the Hotel Management from the Members of Parliament of the eleventh Lok Sabha who have stayed/staying in this hotel.

(c) The profitability of Lodhi Hotel is not directly comparable with the other hotels of ITDC in Delhi due to its old structure and design and its three-star-category. Nonetheless Lodhi Hotel has shown a profit of Rs. 77.66 lakhs for the year 1995-96.

#### **Non-Utilisation of Amount**

5561. SHRI O.P. JINDAL :  
SHRI PANKAJ CHOUDHARY :

Will the Minister of WELFARE be pleased to state :

(a) the funds allocated for the rehabilitation of handicapped persons in rural areas during the Eighth Five Year Plan;

(b) the total amount spent out of it so far;

(c) whether the Government have not spent any money from the amount during the Eighth Five Year Plan;

(d) if so, the reasons therefor;

(e) whether the Government propose to spend this amount on the rehabilitation of the handicapped before the Eighth Plan period is over; and

(f) if so, the details thereof ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (f) The amount of Rs. 47.55 crores was the outlay for the Eighth Five Year Plan for the scheme of National Rehabilitation Programme for the Handicapped. A centrally sponsored Plan scheme was drafted in the year 1993-94 with a view to reaching to the rural handicapped population the benefits of welfare programme meant for the handicapped. As the State Govts. were not responsive about this scheme it could not be finalised. However, the scheme is being revised in the light of the added responsibility that have been cast upon appropriate Governments by the persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.

**Ambedkar Village Schemes and Gandhi Gram Schemes**

5562. DR. BALI RAM :  
VAIDYA DAU DAYAL JOSHI :  
SHRI JAGDAMBI PRASAD YADAV :

Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government have implemented Ambedkar Gram and Gandhi Gram Schemes in the country;

(b) if so, the details of the locations which have been taken under these schemes and the amount allocated for this purpose during the last three years;

(c) the details of the locations where these schemes are proposed to be implemented and the amount proposed to be allocated therefor, State/Union Territory-wise;

(d) whether the progress of these schemes is unsatisfactory; and

(e) if so, the steps taken/proposed to be taken by the Union Government in this regard ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (e) Information is

being collected and will be placed on the Table of the House.

**Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act**

5563. SHRI N.J. RATHAWA : Will the Minister of WELFARE be pleased to state :

(a) whether Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act is not being effectively implemented in the States especially in Gujarat;

(b) if so, the details thereof;

(c) whether the Union Government propose to issue guidelines to the States for the strict implementation of the Act.

(d) if not, the details thereof;

(e) the number of cases registered under the said Act in the States especially in Gujarat during the last three years; and

(f) the present position in this regard ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) No, Sir. However, the State Governments and Union Territory Administrations have been asked to improve further the implementation of the Act by strengthening the administrative, enforcement, review and judicial machinery for the purpose.

(c) and (d) Detailed guidelines have already been issued to the State Governments and Union Territory Administrations from time to time for the effective implementation of the Act. The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Rules, 1995, which provide a systematic framework and procedures for implementation of the Act, have also been notified on 31.3.1995.

(e) A statement is annexed.

(f) The information is being collected.